

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-24(PB)/2018

IN THE MATTER OF:

State Bank of India

.... **APPLICANT / PETITIONER**

Vs

M/s. Shakti Bhog Foods Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. Rajendra Beniwal, i/b M/s. India
Law LLP

For the RESPONDENT

:- Mr. Ravi Sikri, Sr. Advocate
Mr. Vivek Malik, Ms. Sakshi Mehley, Mr.
Dhawal Jain, Advocates

ORDER

Learned Counsel for the respondent states that reply shall be filed within a week with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within three days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 31st January, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)